

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1758/2000

New Delhi, this day the 6th September, 2001

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Balvinder Singh Shira,
S/o Sri Jeeta Ram,
V.P.O. Harigarh Kingon,
Tehsil Ghula Dist. Kaithal,
Haryana Applicant
(By Advocate : Shri Devashish Bharuka, proxy counsel
for Shri Naresh Kaushik)

Versus

1. Indian Council of Agricultural Research.
through its Director General,
Krishi Bhawan,
New Delhi-110001
2. National Bureau of Soil Survey and
Land Use Planning
through its Director,
Shankar ZNagar P.O.
Amravati Road,
Nagpur-440010
3. National Bureau of Soil Survey and
Land Use Planning
through its Head Regional Center
(I.A.R.I. Campus)
New Delhi-110012 Respondents
(By Advocate : Ms. Anuradha Priyadarshini)

O R D E R (ORAL)

Heard the learned counsel for both the
parties.

2. The issue in the present OA is that the
applicant, who is working as a driver on casual basis
despite rendering 240 days has not been considered for
granting temporary status. The only impediment as
pointed out by the respondents is that the applicant
is not educationally qualified as he has not passed
~~10th~~ Class. Now the learned counsel for the applicant
has filed additional document to the effect that the
applicant has passed ~~10th~~ Class, which makes him
eligible for consideration.

① Corrected on
Court Order Dated 4-1-2002

(2)

3. In this view of the matter, according to the learned counsel for the respondents, in view of the subsequent acquirement of educational qualification by the applicant, his case will be considered for regularisation as per DOP&T's Scheme within three months from the date of receipt of a copy of this order.

(S)

4. The OA is disposed of in the aforesated terms. No costs.

S. Raju

(Shanker Raju)
Member (J)

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